

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

THIS THE 16th DAY OF FEBRUARY 1999.

CIVIL CONTEMPT APPLICATION NO.73/97
(U.A. No. 254/92)

Coram:- Hon'ble Mr. S. Dayal, Member (A.)
Hon'ble Mr. S.K. Agarwal, Member (J.)

Hare Krishna Yadav, son of Sri Ram Suchet Yadav
r/o Village amd /pst Pipra Bithal, Distt.
Deoria.

. . . Applicant.

C/A Sri V.K. Srivastava, Advocate.

Versus

1. Sri Som Nath Pandey, General Manager,
North Eastern Railway, Gorakhpur.
2. Sri Trilok Nath Parti, Divisional Rail
Manager, North Eastern Railway Lahartara,
Varanasi.

. . . Contemner-Respondents.

C/R Sri V.K. Goel, Advocate.

ORDER

By Hon'ble Mr. S. Dayal, Member (A.)

This is a contempt petition filed by learned
counsel for the applicant for non compliance of
order dated 13.4.1993. The order dated 13.4.93 gave
the following direction to the respondents:-

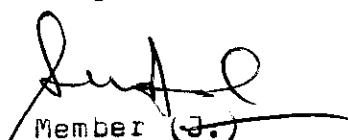
" To place the name of the applicant above
his juniors in the live casual register,
and thereafter to take up his case for
screening and regularisation in his turn!"

Thus the direction was that the applicant shall be placed in Live Casual Register for being screened and regularised in his turn. He was also found entitled for re-engagement and direction was given that he should be re-engaged with immediate effect.

The opposite parties in their counter reply have mentioned that the applicant has been engaged vide order dated 15.4.1998. Since the order of the Tribunal has been complied in substance, we find no deliberate disobedience of the directions given by the Tribunal in their order in O.A. 253/92 dated 13.4.93 followed by the order of the Tribunal in M.A. 2062/95 in O.A. 253/92 under Rule 24 of the Central Administrative Tribunal Procedure Rules 1987. The second order was passed on 15.11.96 and the applicant has been re-engaged on 15.4.98. There has been some delay in engaging the applicant but the same is not deliberate as such which can be termed as willfull disobedience of the orders of this Tribunal.

The contempt application is therefore fails. The notices issued to the opposite parties are discharged.

Consign the case to records.



Member (S.)



Member (R.)

Nafees.